

PRASAD SINGH) : (a) The National Dairy Development Board informed that it has not received any request from Amul for funding such a proposal.

(b) and (c) The NDDB has informed that there is a proposal for a Fruit and Vegetable Project at Bangalore and that the details of the project are yet to be worked out.

Smuggling of RDX

5844. DR. M. JAGANNATH :
DR. LAXMINARAYAN PANDEY :
SHRI CHANDRESH PATEL :
SHRI UTTAM SINGH PAWAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Pakistan Intelligence Agency ISI has recently started smuggling of RDX into India in addition to the drugs as a part of its subversive activities;

(b) if so, the quantity of RDX and drugs seized by the Police during the last six months, month-wise and state-wise; and

(c) the main points/places from where this smuggling takes place and the steps taken to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) There have been instances wherein arms, ammunition, explosives etc. were smuggled into the country by anti-national elements, aided and abetted by the ISI of Pakistan.

(b) As per available information the quantity of RDX and drugs seized/recovered during the past six months are as under :

Months	RDX Seized	Drugs Seized
1	2	3

1. Jammu and Kashmir

October, 96	4 Kgs.	-
November, 96	-	-
December, 96	-	-
January, 97	2 Kgs.	-
February, 97	-	-
March, 97	-	-

2. Punjab

October, 96	27 Kgs.	-
November, 96	5 Kgs.	-
December, 96	5 Kgs.	-
January, 97	-	-
February, 97	-	50 Kgs. Heroin
March, 97	54 Kgs.	11.63 Kgs. Heroin

	1	2	3
3. Gujarat			
October, 96	-	-	
November, 96	-	-	
December, 96	-	-	
January, 97	-	-	
February, 97	5.45 Kgs.		131 Kgs. Charas (This has been indicated by BSF also)
March, 97	-	-	
4. Rajasthan			
October, 96	-	-	
November, 96	-	-	
December, 96	-	-	
January, 97	-	-	
February, 97	-	-	
March, 97	14.7 Kgs.		30.5 Kgs. Heroin (This has been indicated by BSF also)
5. Andhra Pradesh			
October, 96	-	-	
November, 96	-	-	
December, 96	-	-	
January, 97	2.25 Kgs.	-	
February, 97	-	-	
March, 97	-	-	
6. Delhi			
October, 96	-	-	
November, 96	-	-	
December, 96	-	-	
January, 97	10 Kgs.	-	
February, 97	-	-	
March, 97	-	-	
7. Seizure by B.S.F.			
October, 96	-		8 Kgs. Heroin
November, 96	2 Kgs.		6 Kgs. Heroin
December, 96	-		6 Kgs. Heroin & 2.25 Kgs. Charas
January, 97	-		500 Gms. Heroin
February, 97	8.45 Kgs.		131 Kgs. Charas
March, 97	14.7 Kgs.**		35.1 Kgs. Heroin & 2.5 Kg. Charas*

* Indicated by Gujarat also.

** Indicated by Rajasthan also.

(c) Arms, Ammunition, explosives, etc. are smuggled into the country mainly through international borders. Government is alive to the situation created by the anti-

national elements and following steps are taken in this direction:

1. Ensuring coordination with State Governments/ Intelligence agencies/investigating agencies of Central Government on matters relating to exchange of information, sharing of intelligence, planning of strategy and taking coordinated action.

2. Protection of International borders by

- (a) Fencing and flood lighting in the sensitive areas on international borders.
- (b) Strengthening the BSF on the borders through supply of night vision devices, hand held sets, binoculars, dragon lights etc. so as to enhance their capabilities.
- (c) Setting up additional BOPs (Border Out Posts) with a view to reduce inter BOP distance.

Statutory Development Board

5845. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any progress has been made subsequent to an assurance given by the Government on the Floor of the House on September 10, 1996 regarding establishment of a Statutory Development Board for Konkan;

(b) if so, the details thereof; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The Union Government's stand in the matter is that if the existing Development Board for the rest of Maharashtra, which includes Konkan, is not in a position to effectively cater to the developmental requirements of the Konkan region over the next couple of years and the Government is convinced that the area could be developed better if it is placed under a separate Development Board, then the matter of creation of a separate Development Board for Konkan can be considered.

Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Anticipation) Act, 1995

5846. SHRIMATI RATNAMALA D. SAVANOOR :
SHRI N. DENNIS :
SHRI PARASRAM BHARDWAJ :
SHRI RAMACHANDRABENDA CHAUDHARY :
SHRI G.M. BANATWALLA :
PROF. AJIT KUMAR MEHTA :
SHRI K.C. KONDIAH :
SHRI CHUN CHUN PRASAD YADAV :
SHRI K.P. SINGH DEO :
SHRI MANIKRAO HODLYA GAVIT :
SHRI SANAT KUMAR MANDAL :

Will the Minister of WELFARE be pleased to state:

(a) whether any critical review of the implementation of the persons with disabilities (Equal Opportunities Protection of Rights and full Participation) Act, 1995 by the Central as well as State Governments has been made.

(b) if so, the details thereof;

(c) the details of allocations of amount made in the budget for the handicapped persons during the last three years and 1997-98;

(d) the details of the schemes for the welfare of the handicapped persons during the current year;

(e) whether any memoranda from the Joint Action Committee for the disabled persons has been received.

(f) if so, the details thereof; and

(g) the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) No, Sir. The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 has been brought into force only on 7.2.96. It would be too early to conduct such an exercise.

(c) and (d) A Statement is enclosed.

(e) and (f) Yes, Sir. The Joint Action Committee in their memorandum dated 5.3.97 have demanded as follows

1. The contents of the National Trust for Persons with Mental Retardation and Cerebral Palsy Bill be made public and that a consultation be held with the representatives of the disability sector, particularly those from the field of mental retardations and cerebral palsy.
2. The notification regarding the constitution of the Central Coordination Committee be withdrawn and a fresh CCC be constituted in consultation with the representatives of the disability sector.
3. The Chief Commissioner be appointed.
4. The allocation for the disability division of Welfare Ministry be increased to Rs. 100 crores and the allocation for the National Handicapped Financial Development Corporation be increased to Rs. 200 crores in Budget 1997-98. Appropriate allocations may be made in other key Ministries also.
5. An allocation of at least Rs. 100 crores be made in the Rail Budget, 1997-98.
6. The so-called "Handicapped Welfare Department" of the Welfare Ministry be renamed as the "Disability Division" of the said Ministry.